

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:1422
ANSWERED ON:13.12.2013
PRIVATE COMPANIES IN MINING SECTOR
Choudhry Smt. Shruti

Will the Minister of MINES be pleased to state:

- (a) whether instances of some private companies illegally tying up with the Public Sector Undertakings (PSUs) in the mining sector have come to the notice of the Government;
- (b) if so, the number of such violations noticed during the last three years and the current year;
- (c) the action taken/proposed to be taken against such companies; and
- (d) the monitoring mechanism put in place to check this practice?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) : No Madam.

(b) to (d): Rule 37 of Mineral Concession Rules (MCR), 1960 relates to provisions for transfer of lease. According to the provisions of the said Rule, a lessee cannot without the approval of the State Government assign, sublet, mortgage, or in any other manner, transfer the mining lease, or any right, title or interest therein.

Further as per Rule 37(3) of MCR, 1960 the State Government is empowered to determine any lease if the lessee has transferred any lease or any right, title, or interest therein otherwise than in accordance with the provisions of Rule 37 of MCR, 1960.

Since the State Governments are empowered to approve requests for transfer, subletting, mortgage, of the mining lease; and are also empowered to take action for violation of the statutory provisions in this regard, information in this regard is maintained by the State Governments and is not maintained by the Central Government.